

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 1035/90]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 1036/90]
- passed by the Rajya Sabha at its sitting held on the 28th May, 1990."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Duties of Excise (Distribution) Amendment Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 24th May, 1990 and transmitted to Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 24th May, 1990 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

11.02 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Legislative Councils Bill, 1990 which has been

11.02 1/2 hrs.

LEGISLATIVE COUNCILS BILL, 1990

As passed by Rajya Sabha

SECRETARY-GENERAL: Sir, I lay on the Table the Legislative Councils Bill, 1990, as passed by Rajya Sabha.

(Interruptions)

SHRIDINESH SINGH (Pratapgarh): Mr. Speaker, Sir, yesterday we had made our

[Sh. Dinesh Singh]

position clear regarding the difficulty we are facing in the absence of the Government not placing certain documents on the Table of the House. You are aware that for quite some time, allegations are being made against our party against individuals in the party on the basis of some information which the then opposition and now the Government seems to have. All this time we have been requesting them to let the House have that information, let the country have that information so that those responsible could be proceeded against speedily. On one pretext or the other, the Government is avoiding placing these papers on the Table of the House only to continue to create this illusion. Obviously, they have nothing specific against anybody in our party. Otherwise, they should have been the first to come out and place the papers and say that these are the facts. Even now, during the elections, they said that within 30 days we shall collect all this information and give it. Now six 30 days have passed and they have yet not revealed anything more than what we revealed earlier. They have been waiting to get some documents from Sweden. That document is also available to them. Now they are not willing to place it on account of some agreement, they say, they have made with the Government of Sweden not to make it public. As such, to this we take serious objection. It is on account of the resolution passed in Swedish Parliament that these documents should be made available to India. Before that the Government was not willing. It is the Parliament of Sweden that has made it available. Parliament of Sweden has said that this should be made available. But this Government is not willing to make it available to the Indian Parliament. This is our objection. This Government only wishes to conceal this and give an impression of a continuing doubt in public mind, while they have the document.

SHRI SOMNATH CHATTERJEE (Bolpur): Who says that there is a doubt? (Interruptions)

SHRI DINESH SINGH: You have been saying all the time. (Interruptions) Sir, first of all, our objection is, on their not placing certain documents. The documents we had asked for, were the documents in the Prime Minister's Secretariat, concerning Bofors. They have still not made it available to the House, despite a promise made by the Prime Minister himself in this House. This is the regard they show to their commitment to the House. They have not made that available. Now, they have the document from Sweden. They are not even willing to place it on the Table of the House. This is setting up a very dangerous precedent. The right of this Parliament to information is being curtailed by some excuse or the other of this Government. (Interruptions)

SHRI BASUDEB ACHARIA (Bankura): You please remember what you did when you were in the Government. (Interruptions)

SHRI P.R. KUMARAMANGALAM (Salem): Do you want to repeat it? (Interruptions)

SHRI DINESH SINGH: We did not refuse to place any document. In fact, we set up a Parliamentary Committee to look into it. So, our record, on that accounts, is absolutely clear. (Interruptions)

SHRI BASUDEB ACHARIA: A Parliamentary Committee with Shri B. Shankarnand as Chairman! (Interruptions)

SHRI DINESH SINGH: The Members of Opposition were invited to be on the Committee. Now, the question is, is it important to who head the committee is it important to be on the Committee to get information. This is the kind of excuse they made earlier which is the kind of excuse they are continuing to make. (Interruptions)

Sir, I am not going into that. My trouble is that the supporters of the Government are even more active in trying to conceal something. (Interruptions) All that we are saying is that apart from the commitment made by the Prime Minister to this House, this Gov-

ernment... (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Why did you not get it in your time? (*Interruptions*)

SHRI DINESH SINGH: Apart from that, what is happening, now by not placing the document from Sweden is that the basic right of the House. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Yesterday, he responded to your Questions.

[*English*]

The Parliamentary Affairs Minister Shri P. Upendra, I think, responded to your queries yesterday.

SHRI DINESH SINGH: He responded in a manner which left more doubts than any clarification he gave. But interestingly enough, he managed to get into the newspapers that he was willing to share all the information. Not only in the newspapers, but also in the TV and the Radio which is controlled by him. Now, you see, how free he wants the Press and the media to be! Having done that, if he is honest, he should now place it on the Table of the House. (*Interruptions*)

SHRIM.J. AKBAR (Kishanganj): Where is he? (*Interruptions*)

[*Translation*]

MR. SPEAKER: As Shri Satya Pal present in the House ?

(*Interruptions*)

[*English*]

SHRI DINESH SINGH: Sir, in the absence of the Minister and their intention to share the information with this House, we have only you to protect the rights of the House and the Members. Therefore, I would request you to direct the Government to

place all these papers on the Table of the house, immediately. (*Interruptions*)

[*Translation*]

SHRI VASANT SATHE: Sir, with your kind permission, I would like to place two important points before the House. The first point is that yesterday we had raised an issue about Punjab. The Minister of Home Affairs was also present and he had stated that a very wrong procedure has been started in Punjab and it has been increasing. The people have entered in the Gurudwaras with their guns and again Gurudwaras have been becoming military bases. It is a very serious issues. Today it has been reported that a large number of innocent people were murdered brutally. These persons were the labourers, who had come there from other states. I would like to ask the Minister of Home Affairs whether he still thinks that the Governor of Punjab has been working satisfactorily and trying to normalise the situation in order to create proper atmosphere for holding to election in Punjab. Why the Government is not recalling the Governor from the State?... (*Interruptions*) I would not like to say as to who wants to recall him, but the Deputy Prime Minister himself is in favour of recalling him. How long will the Government wait, how many people should be allowed to die then? When innocent people were murdered in the funeral procession of Maulvi Farooq in Kashmir, the Governor of the State was changed. Now the question is as to how many people should be allowed to be murdered in Punjab to replace the Governor of Punjab?... (*Interruptions*) ... The second point that has been stated just now very politely in the House and we are also saying this thing again and again that Parliament of the country, representative of the people are Supreme. The authority of the Parliament can not be done away with by any Government by entering into an agreement with any one. You may please listen to my point with patience (*Interruptions*) Your party was proclaiming about that as soon as it came to power, it will disclose the names within fifteen days. Shri Somnath Chatterjee a very powerful supporter of the present Govern-

[Sh. Vasant Sathe]

ment, is saying that the present Government has done that work which the previous Congress Government could not do. What has been done by the present Government? The Government got the documents from the Swedish Government. The present Government has done a good job. Now what will the Government do with the documents which it has received?... (*Interruptions*) ...Shri Somnath Chatterjee is going to tell us about it. You tell me as to what you will do with those documents? If the documents are of secret nature, if the Swedish Government have put any restrictions on our Government, the Government can not publicise it. How will the Government disclose the contents of those documents of CBI and to the Investigators? In which enquiry will these documents be utilised? I do not understand whether these documents will be disclosed only to Shri Somnath Chatterjee or Shri Jaswant Singh To whom the Government will disclose the contents of these documents?... (*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE: Does Mr. Sathe have any credibility on this issue? (*Interruptions*) Neither he nor his leader nor his party has any credibility on this issue. (*Interruptions*)

[*Translation*]

SHRI VASANT SATHE: I am saying this thing that this Government is not ready to disclose the contents of these documents even to the speaker The Government is not ready to tell even to the Head of the Sovereign Parliament Is the Government a slave of the Swedish Government? What has happened to this Government. (*Interruptions*) It is clear now that the Government is aware of one thing Even if a single members of our party would have been involved in it. (*Interruptions*) The leader of our party is not at all involved in it (*Interruptions*)

[*English*]

SHRI M.J.AKBAR: This will not come in the radio or Doordarshan. (*Interruptions*)

[*Translation*]

SHRI VASANT SATHE: It will not come in Doordarshan. (*Interruptions*) The present Government wanted to bring bad name to the leader of our party and his family members. They had been repeating this thing again and again and made propogandas during elections. I would like to make a request to you that these documents may not be concealed from the House and the people of the country, all these documents should be placed before the House. (*Interruptions*)

[*English*]

SHRI L.K. ADVANI (New Delhi): Mr. Speaker Sir, on Friday afternoon, there was a meeting in your Chamber of all the party leaders. I think this particular point which Mr. Dinesh Singh has raised, namely, that the Government should place before the House the papers pertaining the inquiry on Bofors, the Terms of Reference in respect of the inquiry proposed to be held about Meham and also about the airbus deal was discussed there. I think we need not subject the House to a repeat performance of all that because on that day, the Government had categorically assured that before the Session ends they will lay the papers on the Table of the House. I was not happy with the Statement made by the Minister of Parliamentary Affairs yesterday in which he referred to the Swedish Government agreeing with something. We have nothing to do with the Swedish Government and there are matters particularly pertaining to Bofors on which not only the Government but we all of us, who support the Government, have fought the election. It is on the basis of Bofors scandal, we have fought the election. And therefore, we owe it to the people to see that every available information with us is shared with the Parliament and the people. As I said the other day, very often the controversy

arises when we say and start underlining 'all papers' and by this, you are subjecting the House to a kind of agony which need not be inflicted on it. Therefore, I say that it is for the Speaker to decide as to what is relevant to be placed on the Table of the House. It is neither for the Opposition nor for the Government to decide as to what is really meant by 'all papers'. It is for the Speaker to decide. So, the assurance given by the Government is that before the House adjourns *sine die* they shall place the documents regarding the three issues before the House. I think we should be spared from this repeated on hour debate on this matter. (*Interruptions*)

SHRI DINESH SINGH: By 'all papers' we mean papers in the Prime Minister's Secretariat on Bofors, not other papers. (*Interruptions*)

[*Translation*]

SHRI BHAJAN LAL (Faridabad): Mr. Speaker, Sir I would like to say something about Punjab.

MR. SPEAKER: When issue of Punjab comes up, I will call you. Mr. Ranga.

(*Interruptions*)

[*English*]

PROF. N.G. RANGA (Guntur): Mr. Speaker, Sir, I request you not to take up this onerous responsibility... (*Interruptions*)... My honourable friend has made a gesture by placing the responsibility on you.

SHRI SOMNATH CHATTERJEE: Why not?

PROF. N.G. RANGA: He said that we all fought elections on these papers. You also fought this election on these papers and we have elected you as the Speaker. We do not want you to be a party to this.

SHRI SOMNATH CHATTERJEE: There is a precedent in the past also so far as such papers are concerned. They may be placed

before you Sir, and you can decide and ask the Leaders of different parties to come and see them. It has happened in the past. Why are you saying this? It is nothing new..... (*Interruptions*)

PROF. N.G. RANGA : No, no.

MR. SPEAKER: Let him have his say. Nothing is being decided like this. Let us hear him.

SHRI SOMNATH CHATTERJEE: If the Government feels that there is any difficulty in making the papers public, then it is for you to decide as the custodian of this House. But their object is not that. The object is to create a situation; they want a excuse not to pass the Constitution Amendment Bills. I charge them. This is their real excuse. They want to find out an excuse to go out of this House..... (*Interruptions*) . Shri Dinesh Singh clearly said: Even if it is the last day of the session, they would be happy. But why do they have to say this just now? He had earlier said that..... (*Interruptions*) . I am sure he will never deny that. They may be placed on the Table of the House on the last day of the present session. Why are they demanding it every day? Therefore, my feeling is that they want an excuse to go out and not to pass this Constitution Amendment Bill..... (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, there is absolutely no doubt that the opposition deserves cooperation from the Treasury Benches, because this House in this session has demonstrated the constructive cooperation that is available from the opposition. They thought the Finance Bill to be very important and allowed it to be passed without much discussion. That shows their sense of responsibility to the House and to the Treasury Benches.

I have no doubt in my mind, as Shri Advanji has put it, that the whole country deserves to know, not only the Members of Parliament, because we have gone across the towns and the countryside talking about Bofors, and, therefore, the entire country is

[Sh. Nirmal Kanti Chatterjee]

entitled to know, to the extent available, the facts of the Bofors case, which was not allowed to be done due to hon. Shri Shankaranad's eminent efforts.

I have also another thing in mind. It is not only important for the country as a whole, it has become very important for the opposition party also, because within their party there is a certain turmoil, there is the question about leadership and they also want to know to what extent they can pin him down. Therefore, I think the Treasury Benches should offer cooperation to the opposition benches also. My only doubt is, what is the root of cooperation? I have a lurking doubt in my mind whether or not, the best form of cooperation will be not to lay the papers on the Table of the House. Why I put it like that, is because if the papers are laid on the Table of the House, they will be forcing the opposition to get away from the consistent behaviour over the last forty years; they will have to pass this Ninth Schedule Amendment Bill, which they have refused to do upto now, they will have to allow the Constitution (Scheduled Castes) Order Amendment Bill to be passed. If these are passed, the Treasury Benches will force inconsistency on the present day opposition. Therefore, I am not sure, Sir, what exactly is the root of cooperation. We, on our part demand that all the papers should be laid. That is the consistency from our side but consistency from their side requires that the Government should cooperate so that they are not in trouble.

Lastly, Sir, I do reiterate that all papers, by all papers I mean papers which are not irrelevant, may be laid at your table and you may decide whether or not certain papers are relevant or not. All through the discussion we have discovered that they insist on irrelevant papers in particular. Whenever they say all, they underline the irrelevant papers. We know, Sir, there are many secrets involved. Can we or can they in their senses demand that such secrets be laid down? So, we support their contention and

we want them to support the proposal that all the papers be laid at your table. Let them see what are the relevant papers for exposition to the leaders and what can be the public property of the entire country.

[*Translation*]

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, the news about atomic preparedness of Pakistan often appears in newspapers and concern is expressed over it inside and outside this House. A news has appeared recently that with the help of American Satellite, the Government of Pakistan has made a film which shows that special equipment are being installed in Mirage and F-16 planes to carry atom bomb manufactured at Kahuta Atomic Power Plant in Pakistan.

The present situation in Pakistan is of great concern. Conflict is going on between army and the Government of Pakistan. The Muslims, who had migrated from India are brutally murdered in Sind province. It is quite possible that Pakistan may use this bomb against India to divert the attention of its people from its internal matters and India will have to face destruction. What measures have been taken by the Government to face this situation? The House and the country should be taken into confidence about this issue because we are worried about it.

[*English*]

SHRI P. CHIDAMBARAM: Sir, the democracy has achieved another major victory at a time of historic change, all over the world. Burma after a momentous popular uprising which forced the military authorities to hold the first free elections in three decades, has convincingly rejected the promilitary National Unity Party and voted for the National League for Democracy. The people made light of the restriction, restraints and hurdles put in their way by the military authorities, and gave the forces supporting freedom and democracy an overwhelming mandate.

MR. SPEAKER: Are you reading a Statement?

SHRI P. CHIDAMBARAM: No, I am consulting my notes.

MR. SPEAKER: I think you will be more effective if you speak extempore.

SHRI P. CHIDAMBARAM: It is imperative that the military authorities transfer power at once to the elected representatives of the people, and release immediately all their leaders, who have been kept under arrest in a bid to intimidate them and the supporters of democracy. Any attempt to subvert the will of the people can only have the most tragic consequences for Burma.

Sir, I congratulate the people of Burma. We congratulate the National League for Democracy and we sincerely hope that the military authorities will transfer power to the elected representatives of the people of Burma and democracy will be ushered in Burma. We congratulate the people of Burma and I ask all our friends here to join us in congratulating the people of Burma.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I would like to say that...

MR. SPEAKER: Mr. Madan Lal, please do not read out. You can speak extempore.

(*Interruptions*)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I will not read out, I would like to submit that a promise had been made in this House for providing statehood to Delhi. Every time this promise has been made. I would like to say that the hon. Prime Minister had stated on 12th April that statehood would be provided to Delhi within a day or two. Now only two days have left of this Session. I would like to know whether that Bill would be introduced or not. It should be passed in this Session. (*Interruptions*)

SHRI VASANT SATHE (Wardha): The situation remains the same, either it is 15 days or 2 days. (*Interruptions*)

SHRI MADAN LAL KHURANA: The Congress had not done anything about it during the last ten years. All of you know that some developments have taken place.

MR. SPEAKER: So are you happy?

(*Interruptions*)

SHRI MADAN LAL KHURANA: I would like to request that the Government should make an announcement to this effect that that Bill will be introduced and passed within this Session and the statehood will be provided to Delhi. (*Interruptions*)

MR. SPEAKER: The hon. Minister of Home Affairs wants to say something.

(*Interruptions*)

SHRI BHAJAN LAL (Faridabad): Mr. Speaker, Sir, I would like to say two points about Punjab before the statement of the hon. Minister of Home Affairs. (*Interruptions*)

MR. SPEAKER: Why are you making a noise? Mr. Khurana you have just now spoken. (*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Mr. Speaker, Sir, in regard to statehood to Delhi... (*Interruptions*)

SHRI VASANT SATHE: He has raised an issue.

[*English*]

He is willing to respond.

[*Translation*]

It is partiality. It can not happen. (*Interruptions*)

MR. SPEAKER: I do not know what he is going today. The hon. Minister wants to say something. So I have called him.

[*English*]

I do not know what he going to say. I have allowed him. I do not know what he is going to speak. Let us hear him.

(*Interruptions*)

SHRI VASANT SATHE: Mr. Sathe, you can respond after his statement. (*Interruptions*)

MR. SPEAKER: He should should speak about all issues not on only one issue. (*Interruptions*)

MR. SPEAKER: Mr. Sathe, you can respond after his statement.

(*Interruptions*)

[*English*]

PROF. P.J. KURIEN (Mavelikara): Sir, I am on a point of order.

MR. SPEAKER: There is no point of order.

(*Interruptions*)

[*Translation*]

SHRI BHAJAN LAL: I do not want that the hon. Minister of Home Affairs speaks first. This is not the way. (*Interruptions*)

[*English*]

SHRI KAMAL CHAUDHRY (Hoshiarpur): Sir, people are migrating from Punjab. (*Interruptions*) You must also listen to us.

MR. SPEAKER: After hearing from Mr. Mufti, I am going to call you.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: He is saying that he will answer your question also.

(*Interruptions*)

MR. BHAJAN LAL: I would like to say about Punjab issue. (*Interruptions*)

MR. SPEAKER: Several Members want to speak about Punjab, I will call all of them.

(*Interruptions*)

SHRI VASANT SATHE: Mr. Home Minister, you should have big heart because you are the Minister of Home Affairs. (*Interruptions*)

[*English*]

(*Interruptions*)

PROF. P.J. KURIEN: I am on a point of order.

ANHON. MEMBER: Under what rule? (*Interruptions*)

MR. SPEAKER: I have allowed Mr. Kurien to raise a point or order.

PROF. P.J. KURIEN: You are the custodian, Sir, of the rights of the Members of this House. Many Members are raising very important points. (*Interruptions*)

MR. SPEAKER: Which rule has been violated?

PROF. P.J. KURIEN: Please allow me to formulate...

MR. SPEAKER: I am allowing you, and hearing you.

PROF. P.J. KURIEN: Many Members are raising important matters, on which the reaction of the Government is needed. I am sorry to say that we, the Members of this House feel aggrieved... (*Interruptions*) We

feel aggrieved that the Home Minister is reactions only to a certain section. He is acting like an yes-man of the BJP. If he is reacting, he should reacts to similar requests from this side also. Otherwise, we cannot allow him to react. Punjab also is very important. So, let him listen to Mr. Bhajan Lal on Punjab issue, and listen to similar issues, and let him react then. He cannot react selectively. We cannot allow that.. (*Interruptions*) Sir, you should protect us.

MR. SPEAKER: I am going to protect you; you are well protected.

SHRI P.R. KUMARAMANGALAM: It is important to bring to the notice of the House that on the Punjab issue, two adjournment motions have been filed—one by a ruling party member Mr. Raj Mangal Mishra and one from the Opposition, Mr. Harish Rawat. There are two adjournment motion on this; it is such a serious matter, and we notice that that is not coming up today. Instead, he is standing to reply to a question which has been raised ten times, and been replied ten times. Every day, we are seeing this drama. We would like to have a clear statement on the Punjab, if he wants to make it. After all, there people are being killed. What is this drama every day? (*Interruptions*) What about the adjournment motions?

[*Translation*]

SHRI KALKA DAS (Karol Bagh): He is calling it a drama. Shri Kumaramangalam should apologies.

[*English*]

MR. SPEAKER: Order please.

[*Translation*]

Please take your seat. I am permitting Muftiji to respond to those issues which have been raised by you. Several Members have given notices about Punjab, I will call them also. After that he may reply to this issue also.

SHRI MUFTI MOHAMMAD SAYEED: The issues raised by some members are generally about laying of papers and about investigation of Meham episode. The Government cannot issue a notification until a judge of the Supreme Court is appointed... (*Interruptions*) The House was assured that a judge of the Supreme Court would be appointed to conduct an enquiry into this matter. (*Interruptions*)

MR. SPEAKER: Please take your seat.

[*English*]

(*Interruptions*)

SHRI VASANT SATHE: It is factually incorrect.

MR. SPEAKER: Mr. Sathe, listen to him. The Minister is not yielding. (*Interruptions*)

MR. SPEAKER: You can raise your point after he finishes.

Let him finish.

(*Interruptions*)

MR. SPEAKER: What is your point of order. Let me listen to the point he is making. Mr. Shankaranad, please be seated.

(*Interruptions*)

[*English*]

SHRI MUFTI MOHAMMAD SAYEED: Why don't you listen to me? (*Interruptions*)

MR. SPEAKER: He is not yielding, Dr. Shankaranand.

(*Interruptions*)

[*Translation*]

SHRI MUFTI MOHAMMAD SAYEED: Mr. Speaker, Sir. The sitting judge of Supreme Court was to be appointed for enquiry. I wrote a letter to the Chief Justice

[Sh. Mufti Mohammad Sayeed]

stating that a Supreme Court Judge is needed. (*Interruptions*)

[*English*]

The Chief Justice is not in town; he is in the north east; he is not available. (*Interruptions*) The terms of reference are with me. (*Interruptions*) But I cannot lay them on the Table of the House. It will be a bad precedent. (*Interruptions*) Please be seated. (*Interruptions*) If a Notification is to be issued by the Government to appoint a Supreme Court Judge to make an enquiry into the incident of Meham, we can issued the Notification if a Judge is available. But if the hon. members want to discuss the terms of reference, I am available; the terms of reference are with me. As far as Delhi Statehood is concerned, Delhi will be given the Statehood. Delhi will be a State like any other State in India. It will be given full Statehood. Delhi being the Capital, certain issues are related to the Central Government. We are bringing the Bill tomorrow; we are introducing the Bill tomorrow. We want this Bill to be passed.... (*Interruptions*)

MR. SPEAKER: Shri Babudeb Acharia.

(*Interruptions*)

SHRI P. CHIDAMBARAM: Nobody is quarrelling with the Home Minister about the Notification. The Notification appointing a Supreme Courts Judge can be issued only after the name of a judge is communicated. But he has not the terms of reference we demand that the terms of reference should be laid on the Table of the House. That has nothing to do with the Chief Justice of India. (*Interruptions*) Let him place them on the Table of the House. (*Interruptions*)

MR. SPEAKER: Shri Basudeb Acharia.

(*Interruptions*)

SHRI SOMNATH CHATTERJEE: It will

be an affront on the Chief Justice of India, (*Interruptions*)

SHRI BASUDEB ACHARIA: I would like to draw the attention of the House to a token strike by one lakh officers of the public sector undertakings. This token strike is part of an ongoing agitation pending for the last three years. The officers of the public sector undertakings are demanding scales of pay and DA which are given to the officers of the Central Government. Their case for getting DA and scales of pay at the rate of Central Government is pending for the last four years. The revision of their scales of pay and DA has not taken place. It is a matter of regret that, inspite of the recommendations made by a High Powered Committee and the Executives of 14 public sector undertakings, the Government has not yet decided about the revision of their scales of pay and Dearness Allowance. It is also surprising that when four Secretaries to the Government of India met the National Federation of the Officer's Association of the Central Public Sector undertakings, they categorically stated that they had no mandate from the Government to take any decision or make any concrete effort. If these officers decision to go on an indefinite strike, the loss to the exchequer would be much larger than the amount involved in the settlement of their pay revision.

PROF. N.G. RANGA: How many crores of rupees?

SHRI BASUDEB ACHARIA: I demand that the Government should make a statement on the delay in the revision of pay and Darness Allowance of the officers to the public sector undertakings and I request you to kindly direct the Government to come to a settlement with the officers of the Public Sector Undertakings so that the indefinite strike is averted and the revision of pay and allowances of the officers of the Public Sector Undertakings is settled without further delay.

MR. SPEAKER: Shrimati Geeta Mukherjee; do not take more than ten seconds please.

SHRIMATI GEETA MUKHERJEE (Panskura): Without wasting much time—I generally do not—I would say, I agree with Shri Basudeb Acharia.

I had also given a notice on the same subject and I fully support Basudebji in order not to repeat all those arguments. Today is the day of the token strike—twenty-ninth. Today is the day of the strike and naturally if the talks fail. This is a very justified demand. I hope that the Government will take into consideration this and avert the above situation by agreeing to it.

[*Translation*]

SHRI BHAJAN LAL: Mr. Speaker, Sir, I would like to draw the attention of the House and the Government towards the Punjab issue. I understand that the situation in Punjab has turned so grim that it will draw the concern of the entire House. Accumulation of arms and ammunitions has once again started in the Gurudwaras and we have come to know that the process of fortification has also started outside the Gurudwaras with a great deal of difficulty we had restored peace in the Gurudwaras but accumulation of arms and ammunitions and fortification has once again started, which is indeed an indication of danger. If this situation continues unabated, the situation in Punjab will turn very grievous. You must have read in today's newspaper and heard about the 13 poverty stick people who had come from Bihar to earn their wages, were made to stand in a line and gunned down. Apart from this 15-16 people were gunned down in separate incidents at various places. This has become a daily feature.

SHRI VASANT SATHE (Wardha): Why the M.P's from Bihar are not saying anything over this issue?

SHRI BHAJAN LAL: In Punjab there is not a single day when 25-30 people are not killed in separate incident. Firing takes place daily and the situation in Punjab has deteriorated to such an extent that people are evacuating that region in large numbers and

fleeing to Delhi and other towns of Haryana. People have started fleeing from there in large number. It has become difficult for anyone to survive there and there is no element of peace in that state. As such, I would request the Government to take concrete steps in this direction without any delay. Statement of the Home Minister and the Prime Minister have given, various assurances in this regard, but what Government is doing in this direction. (*Interruptions*)

MR. SPEAKER: Mr Bhajan Lal you may please resume your seat.

SHRI BHAJAN LAL: You kindly tell us what the Government proposes to do in this direction. If the Governor's work is not upto the mark then he should be replaced by a strong Governor. You are not fulfilling the promise that you had made during the election on the matter of Bofors.

MR. SPEAKER: Bhajan Lalji, you have raised the issue of Punjab and you have once again come back to the issue of Bofors. You please be seated. You have already expressed your views regarding Punjab.

SHRI BHAJAN LAL: The Government deliberately do not want to furnish the documents relating to Bofors, so that suspicion and doubts remain in the hearts of the people. If it was confidential then how did it come in the cabinet? When a matter comes to the cabinet, it no longer remains confidential. When the documents have reached the Government they lose their confidentiality. Mr. Speaker, Sir, they made a commitment before you and the House, 31st is fast approaching and the session is soon going to end when will they furnish them? (*Interruptions*)

MR. SPEAKER: You have already made your point regarding Punjab. No please take your seat. Uma Bharati.

(*Interruptions*)

KUMARI UMA BHARATI (Khajuraho): Mr. Speaker...

(*Interruptions*)

[English]

MR. SPEAKER: Let us hear the lady Members.

(Interruptions)

MR. SPEAKER: I do not ignore your lady Members also.

[Translation]

KUMARI UMA BHARATI: Mr. Speaker, Sir, I am thankful to you for having given me a chance to speak. Recently a five member Parliamentary delegation of B.J.P. had gone to Punjab. Here I am giving information regarding state of affairs in Punjab because such a reference has come. Bhajan Lalji, has also mentioned in this regard. I am not aware whether he has gone to those districts or he is saying simply on the basis of newspapers reports, but I had gone there and through you I want to place before the House border district, the situation prevailing there. We toured Amritsar, Gurdaspur, Ferozepur and Faridkot, where terrorist are very active. After going there we went round those villages and towns where guns following terrorists are virtually calling the shots. When we met people there and talked to them. Certain facts came to light and we have gathered those facts. I wish to summarise them and place all the facts before you. I also want the hon. Home Minister to pay attention to this and assure the people living in Punjab that they will be given protection. The most dangerous thing that has been narrate by the people in Tarantaran, Batala and Amritsar is that incidents of Kidnappings have increased to alarming proportions as compared to the incidents that Occurred one and a half years ago and still more dangerous is the fact that people involved in these incidents are well known to the police, since they live in cities and towns and this is an open secret. Mr. Speaker, Sir, it is a matter of great regret that even political personalities are involved as middlemen. It is not my job to inform as to which party they belong. It is Governments job to find t out. What will be left for the Government to do if I reveal the name of the party. As such it is the Government job to find

out the middlemen. The worst thing that has happened is this that even women arts being kidnapped. Mr. Speaker, Sir you are aware of the situation faced by a girl belonging to an Indian Society who is released by the abductors and the hurdless that are faced at the time of her marriage. In Taran-Taran I came across an old journalist named "Pagal". I asked him to tell something about the situation in Punjab. He told me only one thing saying that from this you will know the circumstances under which people in Taran Taran, Batala, Gurdaspur and Amritsar are living. He uttered just one sentence that he did not want to say anything since he wanted to survive and the person who openly states the facts is not allowed to survive. I think we cannot even imagine the terror faced by the people while sitting here in Delhi. The second thing we same and which has published in today's newspaper also, that labourers have been gunned down Prior to this incidents of abduction and attacks on Harijans and Scheduled Castes in Punjab were very few. The reason being that they are very poor and they felt that since they could not harm anyone no one would harm them and as such they were living in villages quietly. But now that thing is over. They are being attacked constantly irrespecting of the place. Bombs are being hurled on them and are being gunned down every day. When we went to Batala, we had the opportunity to meet these people. They said that were in grave danger because they assumed that since they do not harm anyone as they were poor and they were earning their livelihood by cleaning and sweeping they would not be attacked but at present they have also become their victims. I am surprised to see that a single person's death in Salaiah or Fetehpur raises lot of hue and cry but on the contrary no one is concerned about the large number of people who are brutally being gunned down in Punjab (Interruptions)

We are not so much distressed by the deaths at saliah or Fatehpur but are much more distressed to those whose by the fact that it is being politicised.

(Interruptions)

MR. SPEAKER: Umaji, please finish it now.

(Interruptions)

MR. SPEAKER: You please take your seat. I am calling you.

KUMARI UMA BHARATI: I am completing my statement and in the end I would like to request that elections should be held in Punjab, people in Punjab want elections and our party is also willing to have elections in Punjab. But my submission is this that election in Punjab should be held when peace is restored in that region. At present gun is dominant whether it is day or night. As such Mr. Speaker, Sir, my request to the Home Minister and to Shri I.K.Gujaral who is not present is this that, he should not mention time and again regarding holding of elections in Punjab as it affects the morale of the officers there because they are reluctant to arrest anyone for the simple reasons as to what will happen to them in case that person is elected as a legislate tomorrow. As such my submission is that there should be elections in Punjab, but not before the terrorists lay down their arms and stop their activities.

MR. SPEAKER: Umaji, it is over.

(Interruptions)

KUMARI UMA BHARATI: I am concluding my topic. it is a matter of great shame for us that we are not able to extend security to our brethren living in Punjab. *(Interruptions)* I am concluding in one sentence.

MR. SPEAKER: Please conclude in one sentence.

KUMARI UMA BHARATI: We feel a sense of pride when we see the people of Punjab. *(Interruptions)*

MR. SPEAKER: Please take your seat.

KUMARI UMABHARATI: Although they have suffered loss of life and property yet they are hearing close Hindi Sikh relations.

Therefore, I, through this House and on behalf of the Members present here, congratulate those Hindu and Sikh brothers of Punjab. *(Interruptions)*

MR. SPEAKER: Please take your seat. Now I will read out.

(Interruptions)

KUMARI UMA BHARATI: Hon. Home Minister is present here. He should give an assurance that before holding election in Punjab, activities to deal with the terrorist with a heavy hand will be initiated.

MR. SPEAKER: Umaji, please take your seat. With regard to the raised by Shri Bhajan Lal and Umaji, I want to inform the House that sand Shri Prem Kumar Dhumal, Janardan Yadav, Rasa Singh Rawat, Yuvraj, m Kashiram Rana, Madan lal Khurana and Satya Jatiya also want to speak on Punjab. I am not able to find time for them. The Minister of Home Affairs wants to say something about it. I want that he should clarify the whole position.

(Interruptions)

12.00 hrs.

MR. SPEAKER: Please take your seat. I have called the Hon. Home Minister. Let me conduct the House.

SHRI MUFTI MOHAMMAD SAYEED: Mr. Speaker, Sir, I have listened the views of the Members of Parliament very attentively and I appreciate the concern expressed by them over Punjab. Terrorism still continues there. Those who have read the newspapers, they must be aware that our security forces have captured a large number of weapons from the terrorists in the border areas of Kashmir, and Punjab. Just now Umaji said about the elections in Punjab. Whenever the prospects of elections in Punjab are discussed there, people express fear that terrorists who still reign there may get elected to the State Assembly and pose a danger to the country. Keeping in view of

[Sh. Mufti Mohammad Sayeed]

the prevailing law and order situation there, para-military forces —BSF, CRPF and outstanding officers of local police have been deployed there... (*Interruptions*) We have raised the fencing already done in 500 KW. We have also started giving identity-cards to the people on the left belt of the border and deployed army along with BSF because arms are being smuggled on large scale and terrorists are crossing over the border in Pakistan. Shri Mangat as additional DGP has been posted in the Gurudaspur and Amritsar districts to make best use of joint operation. Some labourers from Bihar were attacked. The terrorist make any person found walking their target. It is happened earlier too. (*Interruptions*)

SHRI KASHIRAM CHHABILDAS RANA (Surat): Police Stations are closed in Ferozpur after 6 PM, and terrorists do their job with impunity. (*Interruptions*)

SHRI MUFTI MOHAMMAD SAYEED: The Government has taken all step to deal with terrorism and there is no complacency in this regard. In order to normalise the situation the Government is doing what is humanly possible, whatever is in its power to mobilise the civil administration and to ensure coordination among various security forces. (*Interruptions*)

[*English*]

MR. SPEAKER: He is not yielding...

(*Interruptions*)

SHRI P. CHIDAMBARAM: Sir, will the hon. Minister confirm or deny that in the month of May the number of innocent people killed has crossed 200?

[*Translation*]

SHRI MUFTI MOHAMMAD SAYEED: We have taken all possible steps to contain terrorism. Before the Blue State Operation,

Golden Temple and other Gurudwaras were used by terrorists which later became a big challenge to the Government. Now our effort is not to allow gurudwaras to be made dens. Shri Simran Jeet Singh Mann tried to go inside the temple with his followers. He was not allowed to enter from the main gate, then he entered from other gate, from the back side. We have given instructions that nobody whether it is Mann Group or another Group should be allowed to enter the temple with arms.

SHRI BHAJAN LAL: The Home Minister has said that they entered from back gate, then what was the Government doing?

SHRI MUFTI MOHAMMAD SAYEED: I was saying that some of the followers of the Shri Simran Jeet Singh Mann had swords and "Kerpan" with them. (*Interruptions*) Please listen to me. Later they went back. None of them entered with arms. We will take care of its and there will be no compromise in this respect. The Government will not allow the Golden Temple to be reconverted into arms sanctuary. Presently none is inside with gun or pistol. All have gone from there.

AN HON. MEMBER: It there any one else.

SHRI MUFTI MOHAMMAD SAYEED: There is none from his followers. So far as the question of election is concerned, I want to say that... (*Interruptions*)

MR. SPEAKER: Bularaji he is not yielding, please take your seat.

SHRIMATI RAJINDER KAUR BULARA (Ludhiana): The Sikhs have the right to worship there. Every Punjabi has this right.

SHRI VASANT SATHE: With gun also.

SHRI RAJINDER KAUR BULARA: The CRPF people have been posted their with arms on behalf of Government, which is an insult of religion.

SHRI MUFTI MOHAMMAD SAYEED: I want to say that the people of Punjab are not with terrorists. They want peace. If you compare the figures of last year you will see that agriculture and industrial production in Punjab is more this year. I can give you the figures... (*Interruptions*)

MR. SPEAKER: Please take your seat.

SHRI MUFTI MOHAMMAD SAYEED: Agriculture and industrial production has increased in Punjab as compared to that of last year.

SHRI VASANT SATHE: It is happening due to hard work of the labourers of Bihar, credit should go to them. Do not say merely that production is increasing.

SHRI MUFTI MOHAMMAD SAYEED: I want to say that the people of Punjab are cooperating in normalising situation in Punjab.

SHRI VASANT SATHE: The people are cooperating.

SHRI MUFTI MOHAMMAD SAYEED: And it is our assessment... (*Interruptions*)

[*English*]

SHRI P. CHIDAMBARAM: Two hundred people have been killed in May, is it correct or not?

[*Translation*]

SHRI VASANT SATHE: With the increase in cooperation of the people, killings are also increasing. What is being done by the Government in this regard?

SHRI MUFTI MOHAMMAD SAYEED: The history of Punjab is known to you, how it happened and what happened and how the situation was brought in control, you know this also.

[*English*]

You have also been dealing with the situation.

[*Translation*]

Please listen to me. But I want to say that Political...

SHRIMATI BIMAL KOUR KHALSA (Ropar): Congress Party is fully responsible for the situation of Punjab. (*Interruptions*)

MR. SPEAKER: Bimal Kaurji, please take your seat.

(*Interruptions*)

SHRI MUFTI MOHAMMAD SAYEED: I mean to say that without the political process...

SHRI KAMAL CHAUDHRY: The ghost of Congress is still haunting them. They will know the reality when they would be beaten by them.

[*English*]

So long as these people are hobnobbing with the terrorists, the Punjab situation will continue. I know that they have been hobnobbing with them..... (*Interruptions*)

[*Translation*]

SHRI MUFTI MOHAMMAD SAYEED: In my opinion there is no substitute of political process. It is not possible for the police and army to run the state by themselves unless there is co-operation from the public. I observed that in Kashmir terrorism was dealt with in a co-ordinated manner because there was a total application of authority in that State. That type of co-ordination does not exist in Punjab. There is a need to revamp the State's administration to some extent. (*Interruptions*)

SHRI D.J. TANDEL (Daman & Diu): Mr. Speaker, Sir, on the 23rd I..... (*Interruptions*)

MR. SPEAKER: I have allowed Shri Tandel to speak. Please sit down.

(*Interruptions*)

[*English*]

SHRI KAMAL CHAUDHRY: Sir, you are allowing those members to speak. I should also be given a chance to speak. They are speaking loud by that is why you are allowing them to speak.

MR. SPEAKER: Please take your seat.

(*Interruptions*)

SHRI KAMAL CHAUDHRY: Mr. Speaker, Sir, they are speaking very loudly to attract your attention. I can also speak louder, But I am following the discipline and I do not want to break the rules.

MR. SPEAKER: You are an hon. Member and you will be given a change to speak.

(*Interruptions*)

[*Translation*]

SHRI D.J. TANDEL: Sir, on the 23rd we raised this issue with a number of administrators of Dadra and Nagar Haveli, Daman and Diu and placed before them our hardships. All the hon. Members know of it and today I shall relate the facts of the matter.

MR. SPEAKER: You have already told about that. What more is there to say.

SHRI D.J. TANDEL: I met you yesterday also and I have apprised the hon. Home Minister of the situation. (*Interruptions*)

SHRI VASANT SATHE: You can tell the hon. Home Minister, there is need to tell us. (*Interruptions*)

SHRI D. J. TANDEL: The hon. Home Minister gave an assurance that the problem would be solved in two days. We have approached him and hon. Shri Subodh Kant Sahay many times but they are not paying attention to our grievances. Efforts were made to solve the problem from here in consultation with the Chief Secretary of Daman and Diu and the Collector of Dadra and Nagar Haveli on our request, the hon. Home Minister sent a wireless message from here, the copy of which was taken from the police post by the AIGP to Bombay. The hon. Home Minister's wireless message related to the transfer of some low caste people of Daman and Diu. I even made the hon. Home Minister telephone the Chief Secretary. On 22nd again they refused to follow orders. Today those people have returned from Daman and Diu.

Even after receiving a wireless message from the Home Ministry or a telephone call from the Home Minister they do not follow orders. This is an insult to the Central Government and the hon. Home Minister. This could lead to a situation similar to that in Punjab and Jammu and Kashmir and we don't want such a thing to happen. I would call this a failure on the part of the Home Minister. We are extremely concerned about this as there has been no bloodshed in that area so far. If our voice is ignored today, this problem could snowball into a crisis in future. Earlier Punjab was a peaceful State but today it is in turmoil. Minor incidents can spark off a major crisis.

Our people have been beaten and harassed over there. We have promised them that we shall bring some instructions in regard to their problem. But our voice is not being heard here. We are not begging for anything, we simply want justice. Such officials should be suspended immediately. We want that a committee comprising of hon. Members of this House be sent these I request the hon. Home Minister to sack the Chief Secretary, Collector and the I.G.P. immediately and conduct an inquiry into their junctioning. Otherwise the situation will worsen. Why was I angry with my hon.

colleagues from the Congress? Those people are doing all this under the protection of the Governor Shri Khurshid Alam Khan who is a Congressman (*Interruptions*) So I had to stand against Congress and Janata Dal both of them I defeated in my election as an independent candidate. So this is creating a problem for me. I would ask hon Shri Muji Mohammad Sayeed to remove these officials immediately.

SHRI MOHANBHAI SANJIBHAI DELKAR (Dadra and Nagar Haveli): Mr. Speaker Sir...

MR. SPEAKER: Please take your seat. Whatever you have given in writing I have passed it on to the hon. Home Minister. So why are you raising this point again?

SHRI MOHANBHAI SANJIBHAI DELKAR: The hon. Home Minister sent a wireless messages that the transfer of 'C' class people from Diu and Daman be stopped. L.D.Cs and U.D.Cs were transferred from there. (*Interruptions*) They harassed the public and we had drawn Government's attention to it here. That day all hon. Members had supported me and the hon. Home Minister had given an assurance that an inquiry would be conducted and the guilty would be punished. After receiving this assurance I met the hon. Minister in his chamber and suggested that the concerned officials be suspended first and then an inquiry be instituted at the local level. The hon. Home Minister assured us that the suggested course of action should be followed. 4-5 days have passed since then but the officials have not been removed and the hon. Minister says that an inquiry is being conducted right now. But those very officials will conduct the inquiry and should one expect that those officers would write a report unfavourable to them? The official against whom the inquiry is to be conducted is going to write the report. Nothing is going to come out of it. Then the hon. Minister of State Shri Subodh ji also called me. I told him also that I had raised my voice in favour of the Adivasis. (*Interruptions*) That is why people are being harassed there. The State Home Minister said that the

Chief Secretary and concerned police officials were summoned. These officials said that three wireless messages were sent from here that no searches be conducted at the houses of these people. But the Chief Secretary said over there that no wireless message was received. Now the hon. Home Minister says that three wireless messages were sent but the local officials say that no wireless message was received (*Interruptions*) I have been deceived.

MR. SPEAKER: Please take your seat.

SHRI MOHANBHAI SANJIBHAI DELKAR: We received, an assurance from the hon. Home Minister. Who would have been held responsible if my house had been burnt or something had been placed in my house to harass me? The hon. Home Minister will have to reply to these questions today. If the State Home Minister can deceive me by making such misleading statements, he can do so with anybody else also. How can the Punjab Problem be solved that way. Some day the issue of Dadra and Nagar haveli and Daman will also become as grave as is the problem of Kashmir or Punjab. These Members, who are standing here, had seen my condition and they had visited me at my house also. They had apprised the hon. Home Minister about the condition of Mohanbhai. He is aware of it, but even then he says that he does not know about the problem in his constituency. There is no one to look into this report. We do not have any democratic ways. Enquiry report is asked only for those, against whom we raise voice and file a complaint. We cannot get justice in this way. Through you, I would like to submit before the House that firstly, the officer against whom the allegations have been made should be removed from there and then a Committee, constituted by this House should be sent there and the matter would be investigated. (*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, these two hon. Members seem to be genuinely aggrieved. They have seri-

[Sh. Somnath Chatterjee]

ous charges as to how the things are running there and they are making specific complaints. I request the hon. Home Minister to take this very seriously. Let the two independent Members of this House do not have a feeling that their complaints are not being looked into and proper steps are not taken. Therefore, I request the Home Minister to take immediate action in the matter.

[*Translation*]

SHRI L.K. ADVANI: Mr. Speaker, Sir, it was on two occasions itself i.e. in the last week, these two independent Members, who have been elected from scheduled caste constituencies, had made specific complaints against some officials there. They alleged that these officials were preventing them from discharging their duties as a Member. Even though, this issue has not been raised here as the breach of privilege, I think that it is a very serious matter and the hon. Home Minister should take immediate action for the redressal of their grievances. (*Interruptions*)

[*English*]

SHRI SAMARENDRA KUNDU (Balasore): Mr. Speaker, Sir, the difficulty of the two hon. Members is a genuine one. They are telling the names of the officers also Whatever statement the Home Minister wants to make, let him make. (*Interruptions*) after you hear the Home Minister's statement, I would like you to order, on your own, two Members of the House to go there to study the situation and submit a report before you. (*Interruptions*)

SHRI DINESH SINGH: Mr. Speaker, Sir, while specific complaints of this nature are made, it is only appropriate that they should be properly looked into. It is not a Party matter. When a Member complains that he is prevented from discharging his duties and when there is undue harassment, then it is the right of this House to inquire into it. I would, therefore, request the Home

Minister either to make enquiries or then, it is up to you to see whether an inquiry from the House is necessary and that can be made, if necessary.

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): The harassment meted out to two Members of the House was previously reported here. Then, the Home Minister assured that within two days, he would settle it. It seems either the Home Ministers is not working or the Home Minister himself is not serious. So, it is distressing. If the privileges of those members have been affected, a privilege motion should be brought against the Home Minister here. The administration should be warned that they should protect the privileges of the Members.

So, the Home Minister must take immediate steps to recall the officers or to transfer the officers immediately and thereafter the matter could be inquired into. This is my submission. It is not giving some explanation here one after another. I want to warn this Government that this way of administering the State will take this country to disaster. (*Interruptions*)

[*Translation*]

MR. SPEAKER: I have called the hon. Home Minister. He is going to make his statement. Please listen to him first. Please take your seat. (*Interruptions*)

SHRI MUFTI MOHAMMAD SAYEED: Mr. Speaker, Sir, two hon. Members have alleged that the Collector and the Additional Inspector General of Police of Dadra and Nagar Haveli and Deman and Diu have harassed them and their relatives. In my opinion, we should first enquire into the matter there. (*Interruptions*)

MR. SPEAKER: Please listen to what the hon. Minister is saying. Hon. Member, please take your seat.

(*Interruptions*)

SHRI MUFTI MOHAMMAD SAYEED: I

have asked the State Home Minister to look to it as to what complaints are there against the petty officials who have been transferred to the remote areas. He will also look in the complaints against the concerned officers. A Collector has already been transferred. (*Interruptions*) The transfer orders of an Additional Police Commissioner are being issued. However, if the hon. Member insists that it should be done today itself...

[*English*]

It needs a certain procedure. We have to follow certain procedures. (*Interruptions*)

I told them to speak to the Home Minister. He sorted out some matters. Then they came to me. I told them that generally every officer cannot be removed. Then they told me about one or two officers. I told them "I am removing them but while removing them, we have to be in search of a substitute who will be equally competent." I have them instructions. (*Interruptions*)

So, I took the complaint of the hon. Members very seriously. I spoke to Governor of Goa, Shri Kurshid Alam Khan that there are complaints and I gave orders to Home Secretary that these two officers should be removed and that we shall have to find a suitable substitute. (*Interruptions*) That I have done.

[*Translation*]

SHRI GUMAN MAL LODHA (Pali): Mr. Speaker, Sir, I would like to draw your attention towards the statement made by the self-styled commander of Jammu Kashmir Liberation Front, Shri Amanullah Khan in Islamabad that the general public in Jammu and Kashmir will be attached. Sir, for the last seven days, the Air Force of Pakistan has been smuggling missiles and nuclear bombs from Islamabad into that part of Indian territory. Recently, the Vice-Chancellor of Jammu-Kashmir University has been murdered on their directions. In this way, it has caused a serious threat to the security of our country. I would like to request that in view of

the probable nuclear attack of Pakistan on our country and constant threat to the security of this country, a red-alert should be declared for civil defence and efforts should be made to destroy the hideouts of Punjab and Kashmir terrorists in Pakistan by attacking them.

[*English*]

SHRI YADVENDRA DATT (Jaunpur): Sir, I am very thankful to you for giving me the chance and fulfilling your honourable words—late but nevertheless good one. I wish to draw the attention of this House and of the Home Minister to the danger arising in the two frontiers of our country. In the North-East, in the Tripura State, in Agartala, terrible amount of smuggling of raw material to build bombs and guns is being done...(*Interruptions*)

MR. SPEAKER: Please conclude within a minute.

SHRI YADVENDRA DATT: Give me at least some time.

MR. SPEAKER: You know the constraint of time.

SHRI YADVENDRA DATT: You have given my hon. friend twenty minutes.

[*Translation*]

MR. SPEAKER: We have to clear the passage of the Constitution Amendment Bill.

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): Let the Parliament work and get the Bills passed before 6 o' clock.

[*English*]

SHRI YADVENDRA DATT: The police and the administration know in Tripura who are the smugglers who are the makers of arms and ammunition, of bombs and guns. But they are taking no action. Why? Why are they not taking any action? Because the

[Sh. Yadvendra Datt]

Government there is giving protection to the smugglers and makers of arms and ammunition. I would like the Home Minister to look into it.

On the other hand, on the Western frontier, so called satellite pictures have been brought out where about fifty trucks of ten wheelers and sixteen wheelers have moved from Kahuta loaded with missiles and nuclear bombs to the advance airfields, war posts of the Indian border. I would like the Government to look into that matter also and find out if those stories in the *Sunday Times* are fraud or are facts. If they are facts, the Government should take immediate action for the defence of the civil population from the nuclear weaponry and be prepared with a nuclear weaponry clearly saying that if Pakistan starts it, she will be destroyed ten-fold by the nuclear weaponry. This policy must be brought out very clearly in this House and the nation must be taken into confidence. I hope, the Home Minister will respond to the Agartala affair and the Defence Minister will respond to this danger threatening our frontier. (*interruptions*)

SHRISOMNATH CHATTERJEE: When will the Constitution Bill be taken up and when will that be passed? Already two hours have gone. (*Interruptions*)

MR. SPEAKER: Mr. Paswan, what is your point of order?

[*Translation*]

SHRI RAM VILAS PASWAN: I am on a point of order. Telegrams were sent to the Members of all the parties and they were asked to suspend all their engagements and to make it a point that they attend the House. These are very important issues and we have to get the Constitutional Amendment Bill passed. There are a lot of devices for initiating a discussion in this House such a calling attention motion and the motions under rules 377, 193 and 184, under which discussions can be held in the House. I have

said it even earlier that important issues can be raised in the House under half an hour discussion. But all these discussions have been taking place for the last two hours. I don't think that the Members of either side do not want it to continue for an indefinite period. So kindly go in for voting on my two motions. (*Interruptions*)

[*Translation*]

SHRI L.K. ADVANI: There are two important Constitution Amendment Bills. The House should know about the timing of voting thereon.

MR. SPEAKER: Immediately after it.

SHRI L.K. ADVANI: You should inform us about its timing so that we may come here on time. (*interruption*)

[*English*]

SHRI A. CHARLES (Trivandrum): Sir, this is the fourth time he is speaking. This is a discrimination. you are allowing one particular Member always. (*Interruptions*)

MR. SPEAKER: I am not permitting you. Mr. Kumaramangalam, What is your point.

(*Interruptions*)

MR. SPEAKER: I do not know what has happened to him. I am not permitting him. Shri Chalers, please take your seat. Don't argue with the Speaker. I order you to take your seat.

(*Interruptions*)

MR. SPEAKER: Why should be threaten the Speaker like this? This is not the way to behave.

(*Interruptions*)

SHRI HARISH RAWAT: Sir, you please allow Shri Charles in place of Shri Kumaramangalam. (*Interruptions*)

SHRI P.R. KUMARAMANGALAM: Sir, you may please allow Shri Charles. (*Interruptions*)

PROF. P.J. KURIEN: Sir, he has withdrawn in favour of Shri Charles. You please allow Shri Charles.

(*Interruptions*)

SHRI A. CHARLES: Sir, I always respect and obey the Chair. Sir, the Government of Kerala has decided to start Plus II Course in 31 selected Government High Schools of the State from the academic year. It appears that this decision was taken as part of the implementation of the UGC scale of pay to the college teachers. But this has created serious problems both to the students and the teachers. If this decision is implemented there will be two parallel courses after Std. X. One is the existing Pre-Degree Course and other is the new Plus II. There is no guarantee that the University would ultimately permit the Plus II students to joint the graduate and professional course. There will also be the problem of assessing the *inter se* merits of student who come out successfully in the PDC and the Plus II Course. The PDC will be under the control of the University ad the Plus II is under the Department of Secondary Education. If the ultimate aim is to stop the pdc, then what would be the future of the college teachers now working in the colleges and what is the future of the Plus II students?

Thousands of students now take the PDC examination as private students. if PDC is stopped what will be the for private students? If this decision to start the Plus II Course is taken in a hastek, then this will certainly disrupt the entire educational system of the State. The required financial assistance for implementing the UGC scale of pay has to be released by the Ministry of Education. Hence, the Education Ministry has a responsibility to see that this scheme is implemented as per the guidelines of the UGC. The only possibility seems to be that, you have a separate Board for the PDC as has been done in some States. Sir, this is a very serious situation and I request the urgent intervention of the Government of India. (*Interruptions*)

12.45 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

[*English*]

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their First Report presented to the House on 28th May, 1990, have recommended that leave of absence be granted to the following Members for the period mentioned against each:—

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| (1) | Shri Sudam Dattatrya Deshmukh | — | 23.3.90 to 11.5.90 |
| (2) | Shri G. Krishna | — | 12.3.90 to 23.4.90 and
8.5.90 to 25.5.90 |
| (3) | Shri Brahm Dutt | — | 2.5.90 to 17.5.90 |
| (4) | Shri Rameshwar Patidar | — | 23.4.90 to 21.5.90 |
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Is it the pleasure of the House that leave as recommended by the Committee be granted?

MR. SPEAKER: The leave is granted. The Members will be informed accordingly.

SEVERAL HON. MEMBERS: Yes.